

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2854/1997

(2)
New Delhi this the 10th day of December, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

R. Rajsekaran S/O M. Rajamankam,
R/O 43E, Brahmaputra Hostel,
JNU, New Delhi. Applicant

(By Shri K. C. Mittal, Advocate)

-Versus-

1. Union of India through
Secretary, Department of
Personnel & Training, Ministry of
Personnel Public Grievances & Pensions,
North Block, New Delhi.
2. Secretary,
Ministry of Home Affairs,
North Block, New Delhi. Respondents

O R D E R (ORAL)

Shri Justice K. M. Agarwal -

The learned counsel for the applicant on being questioned fairly conceded that so far allocation of States has not been made and merely on the basis of apprehension on certain facts, this application has been filed. We are of the view that this application is pre-mature. Under the circumstances, the learned counsel made a prayer for permission to withdraw the application with liberty to file it immediately after the publication of allocation, if that is considered to be adverse to the interest of the applicant. Prayer is allowed. Accordingly, this application is dismissed as withdrawn with liberty as aforesaid.

JK

(K. M. Agarwal)
Chairman

RKA
(R. K. Ahooja)
Member (A)

/as/